मंत्रदीय कार्य येंब्रास्य में राज्य मंत्री (श्री सोताराम केसरा) उपसमापति :

महोद्या मेरा अनुरोध है कि इनको बोलने दें।

उपसमापितः यह नियम के खिलाफ है तब भी मंत्री जी कह रहे हैं। माप बोल लीजिए भाप स्पेशन कसिडरेशन में बोल रहे हैं।

श्री पशुषांते नाथ सुकूतः महोदयाः, श्रीपते मुझे बुलाया था

उपसमापति : इन हो बोसने दीजिये ।

I withdraw my ruling. They walk out and walk in.

- I. Statutory Resolution disapproving Payment of Bonus (Amendment) Ordinance, 1985, (No. 6 of 1985).
- II. Statutory Resolution disapproving Payment of Bonus (Second Amendment) Ordinance 1985, (No. 8 of 1985); and
- III. The Payment of Bonus (Second Amendment) Bill, 1985—Contd.

THE DEPUTY CHAIRMAN: Now, we will take up Satutory Resolutions and the Payment of Bonus (Second Amendment) Bill, 1985.

भी प्वारेसाल खंडेलबास (मन्य प्रदेश)ः राष्ट्रपति द्वारा 27 सितम्बर, 1985 को जो धार्डिनेंस जारी किया है में उसका निरनुमोदन करता हूं। सरकार वार-बार ग्रह्यादेश लाती है। जब मई में पहली वार सरकार संशोधन लाई थी और 1600 रुपये प्रतिमास तक पाने वाले लोगों को बोनस देने का कानून जिस समय बनाया था उस समय भी यह बात कहीं गई बी कि फ्रांज की वर्तमान परिस्थिति में यह जो कानून बनाया गया है इस पर इस बात का विचार किया जाना नाहिए कि 1600 रुपये तक बोनस पाने वालीं की जो सीमा सरकार ने रिकी

है यह कम है। अग्रज की महंगाई को देखते हुए, घटते हुए रूपये के मुल्य को देखते हुए ग्रीर जो तकनीकी देश के भन्दर बढती जा रही है उसकी ध्यान में रखते हुए बेतन की सीमा जो 16 सौ रुपये रखी गई है यह कम है ग्रीर इसको घढाया जाना चाहिए। लेकिन सरकार ने उस समय इस बात को नहीं माना भीर कुछ महीनों के बाद ही सरकार श्राहिनेंस के माध्यम से दूसरा संगोधन लाने आ रही है और घव उसमें 25सी रुपये प्रतिमाम तक वेतन पाने व सो को बोनस देने की बात वाही गई है। यहां तक 25 साँ रूपये वेजन पाने वालों को बोनस देने का सवाल है। इसका विरोध नहीं है। विरोध इस बात का है कि सरकार उसी सम्र में इम बात को नयों नहीं लाई? मैं यह बहना चहता हं कि इससे सदन का समय ग्रीर पैसा दोनों की बर्बादी हुई है। अगर मई में ही यह प्रस्ताच लाया जाता तो शायद हाज समय और पैसा दोनों की बर्बादी से बचा आ सवता था।

बोनस के मामले में एक बात श्रीर कहना चाहता हं कि सरकार बोनस के मामले में कर्मचारियों में भेद पैदा कर रही है। उसने जो सीमा निर्धारित की है 25 सौ रुपये की, सरकार को इस बात पर भी विचार करना चाहिए। प्रबन्धक स्टाफ के जिलने लोग हैं उनको छोड कर बाकी सब वैतन भोगियों को बोनस देने का सरकार को कानुन बनाना चाहिए सरकार अभी भी इस बात पर ब्यान नहीं दे रही है । मैं फिर कहना चाहता है कि आप इस पर फिर में विचार की जिए और समुची परिस्थित को ध्यान में रखते हुए श्राप नया प्रस्ताव बनाकर लाइये । प्रबन्धकीय स्टाफ की छोड़ कर फ्राँर बेतन सामा न बाधते हुए बाकी सब लोगों को घाप बोनस देने की बात स्वीकार कीकिए।

दूसरी बात यह कहना चाहना हूं कि साढ़े सात सौ रूपमें वेतन पाने वाला को 8.33 % बोनस दिया जाता है श्रीर वास्तव में श्राक्ष की परिस्थिति में यह भी कम है। मैं यह कहना चाहता हूं सरकार इसे बात पर विचार करे श्रीर संशोधन लाए कि कम से भम साढ़े सात सी रुपये बेतन पाने वालों की 10 परसेंट बोनस दिया जाना चाहिए । इस पर सरकार विचार करें। में इस बात को सामने रखते हुए अपने इस प्रस्ताव को प्रस्तुत करता हूं श्रीर श्रायह करता हूं कि सरकार इस बात को स्वीकार

उपसमानति: वाचेला साहवं ग्राप भी बोल दीजिए। इतनी छोटी सी होती है और झगड़ा उपादा होता है।

श्री प्वारेताल खंडेलवाल : यह श्रीष्ठकार की बात है।

उपसमापति: अधिकार की बात नहीं है, दैट भ्राई एश्योर यू।

भी शंकर सिंह बाग्रेसः (गुजरात) : श्चापकी मेहरबानी है कि श्रापने हमारी बात मानी।

सरकार ने जो बोनस एक्ट का संशोधन पेश किया है, मैं यह कहना चाहता हूं कि हमारी संसद्, पार्लियामेंट फिर 15 दिन के बाद मिलने वाली थी। ऐसी कीन सी चीज ग्राई कि 15 दिन पहले इनको अध्यादेश जारी करना पड़ा 15 दिन पहले 7 नवम्बर, को ग्रौर उसके पहले 27 सितम्बर को दो अध्यादेश जारी करके प्रापने जो बोनस में 25 साँ रुपये की बात कही है वह अच्छी बात है लेकिन सरकार की यह अध्यादेश मैन्टेलिटी ऐसी खराब है कि क्या करें। जब कोई चीज करनी है तो भ्रष्टमादेश से क्यों करते हैं। अप अध्यादेश को इतना सस्ता मत बनाइये कि जब कोई चौज करनी है, जबकि एक महीने या 15 दिन में पालियामेंट बैठने वाली हो, तो अध्यादेश के जरिये कर लो। अप्यका संसद में बहुमत है छ।प संसद में उसको पास करा सकते हैं। 1965 में बोनस एक्ट आया था और उसके 20 साल बाद 1985 में फिर यह मजदूरों के बारे मैं कर्मचारियों के बारे में सोचना शुरू किया। **ग्र**ाप 20 साल तक सोचते रहे। 20 साल तक श्रापको यह बात अनुभव नहीं 'कीं। इतने सालों तह 750 ह० की सीमा रही। श्रव श्रापने इसमें 16 रु० की सीमा रखी है और फिर उसकी 2500 रु० किया है। इसिलए में पूछना चाहता हूं कि इसमें श्वापने कौन-सा लौजिक अपनाया है? यह जो आपने 2500 रु॰ की फीगर रखी है, इसमें श्रापने कौन-सा लौजिक श्रपनाया है? श्र**ग**र विसी कर्मचारी का वेतन 5 ६०, 10 ६० या 15 ६० झ्यादा है तो उसका क्या होगा ? ऐसा प्रतीत होता है कि आपने इसमें कोई लौजिक नहीं देखा है। प्रापको पता होना चाहिए विः सन् 1965 में 🕳 चीजों के भाव क्या ये ग्रीर ग्राज क्या हैं। सन् 1965 में रुपये की वेल्यू कितनी थी और आज रुपये की बेल्यू कितनी है। सन् 1961 में अगर रुपये की वैल्य 100 थीं तो आज वह 15 रह गई है। इस प्रकार से अ।पने कर्मचारियों के भाग करके गिर्णय किया है, इससे प्रापको क्या प्राप्त होगा? भ्रापको एक कम्प्रेहेंसिव बिल लाना चाहिए। सारी चीजों पर एक साथ सोचकर काम करना चाहिए। जो यूनियन लीडर्स हैं, जो अपोजीशन के लीडर्स हैं, जो इन बतों को जानते हैं, उनसे पूछकर अपको एक कम्प्रेहेंसिव बिल लाना चाहिए। अत्य बतर-बार इस प्रकार से बिल हमारे सामने लाते हैं, इससे हमारा भी समय खराब होता है क्रौर कोई विशेष फायदा भी नहीं होता

बोनस क्या है ? कर्मकारी हड़ताल पर जाते हैं, ग्रीर कहते हैं कि हमको बोनस मिलना चाहिए। बोनस इज ए एक्सग्रेसिया पेमैन्ट सम शार्ट आफ जेनरोसिटी, एन एक्ट आफ जेनरोसिटी । कर्मचारियों के काम का इनाम।

SHRI KAPIL VERMA (Uttar Pradesh): No, no, it is a deferred vage.

SHANKER SINH VAGHE. SHRI LA: It is well defined concept in the ministerial law that Bonus is recognised as deferred wages.

SHRI P. N. SUKUL (Uttar Pradesh): Yes, Bonus is a deferred wage.

श्री शंकर सिंह वाघेला: बोनम का मतलब क्या है, यह मैं बता रहा था। श्राप वर्कमैन को भी बोनस देते है। कर्मचारियों की डैकिनिशन और वर्कमेनशिप की डेफिनिशन में फर्क है। श्राप सन 1947 का इण्डस्टियल एवट देख लीजिये। उसमे जो डेफिनिशन हैं स्रौर सन 1965 की जो डेफिनिशन है उसमें फर्क है। वर्कमैनिशप श्रीर इम्प्लाइज की डेफिनिशन को भी ग्राप देख लीजिये ! ग्रापको मालुम हो जाएगा कि इनकी डेफिनिशन में फर्क है। श्रापने कर्मचारियों में दो साइडस बना दिये हैं। एक तरफ तो कर्मचारी हैं ऋौर दूसरी तरफ आफिसर्स हैं ! कुछ को आप वोनस देते हैं ग्रीर कुछ को नहीं देते हैं। चपरासी, नौकर, मजदूर तो एक तरफ हैं और दूसरी साइड में बाबू ज़ी हैं, साहब लोग हैं। चपरासी के संबंध में देश में यह हालत है कि अगर खद बाब जी को पानी लाना होता है तो उनको उठकर जाने में तकलीफ होती है। फाइल द्सरी जगह ले ानी हो तो उसके लिए भी चपरामी चाहिए। भेडम यह महातमा गांधी का देश है। गांधी जी सोगलिस्टक मोसायटी की बात कहते थे, समाजवाद की बात करने थे। स्नाप लोग नाम तो उनका लेते है, लेकिन काम वैसा नहीं करते हैं। आप लोग समाजवाद की वात तो करने हैं, लेकिन समाजवाद के रास्ते पर नहीं चलने है। आज जरूरत इस बात की है कि बड़े ग्रीर छोटे का भेद नहीं होना चाहिए । श्रगर कर्मचारी बोनस मांगता है तो ग्राप उसको काम के साथ जोडिये । कर्मचारी क्या काम करता है, उसको देखिये । श्रापने फाइव डेवीक कर दिया। ग्रव हालत यह हो गर्र है कि एक साल में केवल पांच महीने कमॅचारी काम करने हैं। 1 बजे लंच होता है और वह भी प्राधे घंटे के लिए होता है, लेकिन कर्मचारी ढाई-नीन बजे तक बाहर बैठे रहते हैं। इसलिए श्राण बोनस को काम में जोडिये प्रोडक्टिविटी मे जोड़िये। ग्रगर कोई ज्यादा काम करेगा तो उसको ज्यादा बोन्स मिलेगा। बोन्स के लिए कर्मचारी हडताल पर जाते हैं। श्राज हालत यह है कि हिंसा पर जोर दिया जाता है। कई जगहों पर जो मालिक होता है या जो वहां आफिसर होते

हैं उनका घेराव होता है, उनके साथ मारामारी होनी है, किसी के सर से खून निकलता है ग्रीर कई मारे गये हैं, वें लोग मालिक ग्रौर ग्राफिसरों की पिटाई करने हैं। इसलिये ऐसी हिंसा पर उतारू यनियनें जितनी भी उन यनियनों को चेतावनी देनी चाहिए कि जो यूनियनें हिंसा पर उताक होगी, उनको मान्यता नहीं दी जायेगी, ऐसा मेरा सुझाव हैं। ये युनियन लीडर कोई काम नहीं करते हैं । मजदूरों के नेता वन गये और मामला पुरा है, कुछ भी करो । वे कभी काम नही करने हैं मजदुरो को उकसाते हैं। ऐसे लीडरों को, जिनका काम खराब है उनको पकड कर जेल में बन्द चाहिए। जो यनियनें हिंसा के ग्राधार पर जिन्दा रहती हैं ...

उपसभापति: ग्रापको रिप्लाई के समय भी कछ बोलना है, बाकी उस समय के लिये छोड दीजिये।

श्री शंकर सिंह वाघेला: मैं आपके दो भिनट लुंगा, बस ।

ब्राप दूसरे देशों को भी देख सकते हैं कि वहां लेबर ला किस तरह के हैं श्रीर वे मजदुरों के बारे में क्या सोचते हैं। अभी हमारे पी०एम० जापान गये। क्या कभी आपने जापान के बारे में सोचा है । वह इतनी टेक्नालाजी, इतनी इण्डस्टी में आगे आ गया है, इसका कारण उसका लेवर है। जापान का आमं लेवर श्रम प्रधान है ग्रीर ग्राम ग्रादमी देश के बारे में सोचता हैं। वहां जो नेशनल करेक्टर हैं वह श्रम का हैं, काम करने का है । लेकिन हमारे भारत के नागरिक शर्म प्रधान हैं, वे श्रम को जर्म समझते हैं। वे श्रम को नेणनल करेक्टर नहीं समझते इम्लिये थम को नेशनल करेक्टर बनाकर ग्रौर उसको व्यक्तियादी नही उसको समिष्टवाद के साथ जोडकर हमारी लेंबर नीति होनी चाहिए ग्रौर श्रम शक्ति को डधर डाइवर्ट करना चाहिए। ग्राज हमा^{ने} जो भी मजदूर एग्रीकल्चर पर लगे हए हैं, जहां कही भी लेवर हैं उसकी कोई पृष्ठता नहीं हैं ! एग्रीकल्चर जो

[श्री शंकर सिंह वाधेला]

देश की अर्थव्यवस्था का आधार उसमें जो काम करते हैं और जो मजदूर दूसरी छोटी-छोटी फैक्टरियों में काम करते हैं. जो यनाइटेड नहीं हैं, संगठित नही हैं, उनके बारे में कोई बोलने वाला नहीं हैं। उनको 5 रुपये, 10 रुपये, 15 रुपये मिलते हैं। इसलिये एग्रीकल्चर साइड ग्रौर ग्रपने जो दूसरे लेवर हैं जो ग्रन-र्टार्गनाइज्ड हैं उनको भी बोनस ग्रौर याकी वेजेज देने के बारे में सरकार ो चितित रहकर उनके बारे में सोचना चाहिए । हमारी सरकार जो व्यापारी हैं उन व्यापारियों के खिलाफ है श्रौर व्यापारी श्रमिकों के खिलाफ हैं श्रौर दोनों के खिलाफ सरकार है। इसलिये सरकार की व्यापारियों के साथ ताल मेल करके श्रीर व्यापारी श्रमिकों के साथ तालमेल रखने वाली एक ऐसी नीति तथ की जाय जिससे श्रमिक को काम करने में ज्यादा श्रानन्द ग्राए ग्रौर काम करने में व्यापारियों का श्रमिकों के साथ ज्यादा जुड़ाव हो और वे मजे में काम करें और ज्यादा प्रोडक्शन में उनकी श्रमशक्ति परिवर्तित हो, ऐसा मेरा एक सुझाव है।

महोदशः आखिर में मैं यह कहकर पूरा करूंगा कि महात्मा गांधी ने 6 प्रक्टूबर 1921 को नवजीवन यग इंडिया में लिखा है कि:

"हिन्द में एक भो सशक्त व्यक्ति को काम ग्रौर खाने के लिये रोटी न मिलती हो तब तक आराम से बैठने, भरपेट खाने से हमको शर्म ग्रानी चाहिए"

कितने ही श्राज ऐसे लोग हैं जो भूखें रहते हैं श्रीर ऐसे कई व्यक्ति हैं जिनको देखकर हमें शर्म श्राती हैं ग्रीर दर्द होता है श्रीर ऐसा हमारी नीति के कारण है। इसनिये उनके बारे में भी मोचकर श्रीर श्राम श्रमिक के लिये इन टोटल कम्प्रेहेंसिव बिल लाकर भले काम को बात होनी चाहिए। इन शब्दों के साथ मैं इस संकल्प का श्रनुमोदन करता हं। धन्यवाद!

SHRI SUKOMAL SEN (West Bengal): Madam Deputy Chairman, the Bonus Act was enacted as far back as 1965. Since then several amendments

have come to the House and now again the hon. Minister has come out with another amendment. Only during the last monsoon session we discussed the issue in the House and we made several suggestions but the Government refused to pay heed to them. Now it appears that our suggestions were quite correct, and the correctness is proved by the very amendment that has been brought by the hon. Minister in this House.

Now bonus is no more a payment that depends upon the mercy pleasure of the owners. Through the struggle of the workers and ployees of the country, it has been established, and now it has been even recognised by the highest court of law of the country, that bonus is not a matter of mercy but it is deferred It means that when the Govwage. ernment grants an employee 8.33 per cent bonus, if he works for 12 months, he will get pay for 13 months. Now that has become the concept of bonus. That has been recognised by everybody and by the highest court of law also. But the point is why the workers demand bonus. The concept of a need-based minimum wage was evolved in our country as far as back 1957 at a tripartite level. But mately the Government went back and they refused to implement that concept with the result even after years of independence, the workers of our country are not getting a needbased minimum wage. The wage structure falls below the need-based minimum wage. In fact, in different industries in different sectors, the wage is fixed not on the basis of any scientific norms but on the bargaining power of the particular trade union. If the trade union fights unitedly and if it can go on a prolonged strike, it can snatch away a bigger minimum emolument and where the movement is weak the workers get a lesser amount of pay. Thus in our wage system there is a total anarchy prevailing. That is why, when trade unions demand bonus, they demand bonus in such a way that this additional pay-

ment can to a certain exten bridge the gap between the actual wage they draw and that they ought to be draw ing if the need-based minimum wage is enforced. It is a way to compensate the worker for not giving him the need-based minimum wage

And then, I don't think this minimum of 8.33 per cent fixed by the Act should be continued at the same level. This minimum was fixed a long time ago. Even in this amendment Bill the same minimum has been maintained. I do not understand why after many years you are still insisting on that minimum. Today prices have risen and are constantly rising. Government is giving dearness allowance to the Government employees, Factory owners are giving dearness allowance to the factory workers. But that amount of dearness allowance is not sufficient to compensate the rise in prices that we are witnessing in the country. It falls short of the price rise. That is why I suggest stead of bringing a Bill of this piecemeal nature the Government should come forward with a Comprehensive Bill taking into account all consultations with trade unions and take their opinion, and then come before Parliament for final enactment. Therefore, I suggest that this mum of 8.33 per cent should be raised in the present conditions at least to 10 per cent, if not higher.

Then as regards the maximum limit up to which bonus can be granted. I do not understand why at all there should be a limit on the maximum bonus that can be granted. There is a ceiling of 20 per cent at the maximum. But if the company makes profits, why should bonus be limited to 20 per cent? Is there a limit on profits that a company can earn? When there is no limit on profits that a company can earn, why should bonus be restricted to 20 per cent. So, I demand that this maximum limit of 20 per cent should be withdrawn and let it be left to the owners and the workers. Afer a collective bargaining

they will decide whether bonus should be paid at 20 per cent or 30 per cent or more it will be decided depending on the profit that the management or the owner make. So, this ceiling on the maximum should immediately be withdrawn and there should henceforth be no ceiling on the maximum bonus payable. Let the maximum be left to be decided by the owners and the workers. Let the workers have their say according to their collective bargaining.

Then I come to the limit of Rs. 2500 of salary and also the quantum Rs 1600. Now, what is the basis for choosing the figure to Rs. 2500? Many workers in the steel industry other industries, many skilled workers, are today getting Rs. 2500 and more. Therfore, restricting eligibility to those drawing a maximum of 2500 is an unreal limit. It is totally inadequate. I demand therefore. should be no limit on the emoluments of a worker to entitle him to bonus. He may be earning Rs. 2500 or Rs.2600 or Rs. 2700 more. Whatever may be his pay he should be entitled to get bonus. That should be the law. Otherwise, it will be fixed 2,500. I think, Madam, that during the next session of Parilament, Minister will have to come here with another amendment for raising the upper limit. So, I feel that this upper limit of Rs.2,500 should be immediately withdrawn and this should for any workman who is entitled to get bonus. Now, it is 8.33 per cent or so. I would say that, instead of that, it should be ten per cent of the total emoluments. Now they have fixed it at Rs. 1,600 and extended it up to Rs. 2,500. Whatever may be the whether it is Rs. pay of a person 2.500 or Rs. 3,000 or Rs. 3,500 he should get ten per cent of his total emoluments he draws in a year and should be the limit and not this limit of Rs. 1,600 as has been mentioned in this amendment. So, this figure Rs. 1,600 should be revised and should be mentioned that it is ten per cent of the 12 months' total pay and

[Shri Sukomal Sen] this figure of Rs. 2,500 should also be withdrawn.

Now, Madam, there is a contradiction between section 13 of the original Payment of Bonus Act, 1965, and the provisions in the Industrial Disputes Act. Now, Madam, section 13 of the original Payment of Bonus Act says that an employee means "any person other than an apprentice employed on salary or wage not exceeding Rs. 1.600 per mensem to do any skilled or unskilled or administrative or clerical or managerial work for hire or for reward, etc. etc." Here, Madam, according to this provision in the Payment of Bonus Act, managerial staff are also entitled to get bonus. But the relevant provision in the Industrial Disputes Act says that a worker means 'any person employed by any industry to do manual, skilled, unskilled, clerical, administrative or supervisory work for hire or for reward, etc., etc.". This does not include the managerial staff. So, there is a contradiction between the provisions of these two Acts, the Payment of Bonus Act and the Industrial Disputes Act. I would like suggest that this contradiction should be removed and every workman should get bonus and the managerial staff and the supervisory staff should also get bonus up to a certain limit. I say this because the principle is that the seniors should get more than the juniors. Now, if the workmen get the bonus, but the supervisory and the managerial staff do not get the bonus and, then the total emoluments which they get may be less than that a their juniors. So, this is an injustice to the administrative staff. So, there should be some provision for bonus to the administrative and the managerial staff also and they should also get bonus upto a certain limit.

Now, Madam, I would like to mention about the Central Government employees. When this Government is making this enactment, I do not know why the Central Government, the biggest employer, should not give bonus to all the Central

Government employees. Of course, some categories of these employees got bonus of 18 days pay or days But it pay. is to productivity. I do not understand why bonus should be linked to productivity. I do not understand this because for factory workers and others who get bonus, it is treated as a deferred wage. Why should bonus be linked to productivity in the case of the employees of the Central Government which is the biggest emoloyer? Why should it be productivity-linked bonus for them only? So, this also should be withdrawn and they also should get bonus as par with the other workers. If the workers get 8.33 per cent as bonus, the Central Government employees also should get 8.33 per cent as bonus and if the workers get a bonus of 10 per cent, the Government employees also should get ten per cent. There should be parity between the Government employees and the workers working elsewhere.

Now, Madam, I come to the question of the State Government employees. What will happen to them? If the Central Government employees get bonus, automatically the State Government employees also should get bonus. Whenever the State Government employees ask for bonus, the State Government take the plea that they have no funds and they always plead shortage of funds. In fact, in three or four States like U.P., only 15 or 18 day's pay is given as bonus to the State Government employees. If the Central Government employees get bonus, the State Government employees, who are spread throughout the country, should also get bonus as per the Bonus Act. If it is 333 per cent, they should also get 8.33 per cent as bonus and if it is 10 per cent, they should also get 10 per cent as bonus, 8.33 per cent or 10 per cent of the total of twelve months' emoluments. The Central Government should ensure that the State Governments also give bonus to their employees and for this purpose, I demand that the Central Government should give more funds

to the State Government so that the latter can give bonus to their employees. Otherwise, the State Governments will come with the plea they have no funds. So my plea is that more funds are necessary,

So with these words, I conclude, and request the hon. Minister to consider all these points and come forward with a comprehensive Bill, accommodating all these suggestions so that this may be enacted and this can satisfy the workers, the Government employees and all other workmen in Country.

THE DEPUTY CHAIRMAN: Shri P. N. Sukul

SHRI P. N. SUKUL: Madam, I must thank you once again that you have given me another opportunity speak on the same subject. Madam, ...

THE DEPUTY CHAIRMAN: It never happens. (Interruptions) within the same hour.

SHRI P. N. SUKUL: I rise to support, Madam, the Payment of Bonus (Second Amendment) Bill, 1935, as brought by the hon. Minister for our consideration. It is indeed a matter of great satisfaction, Madam, for all of us and it is a matter of pride for the Congressmen, that our Congress Government has always been trying its best to improve the lot of the of specially the India. people India. of working people 20-point prog-Through the ramme our Government has been trying to bring people above the poverty line and also to solve the problem of unemployment through so many schemes. Millions of people have been brought above the poverty line even during the last five years as a result of governmental endeavour in regard. Similarly, Madam, the Govern. ment has also been trying to amend the various laws pertaining to working classes just for improving the lot of the working people of the country. The present Bill which seeks to amend the original Payment of Bonus Act, as passed by the other House, has been brought for our consideration only to give greater benefits by way of bonus to the workers, to the working people, of the country. As a result of this amendment proposed in this Bill, on the one hand, more workers will be covered under the Act and will be entitled to get bonus, and, on the other, the quantum of bonus will also be increased. So there is a double benefit to the workers as contained in this Bill. And that is why, Madam, I welcome this Bill and I support this Bill.

Madam here it may not be out of place to mention ' that it was only Government of Mrs. Indira Gandhi that gave bonus its Class III and and Class IV employees. Before that no Governneither any progressive Government nor any other Government in this country, had given any bonus or conceded bonus or granted bonus. And it was Mrs. Gandhi's Government only which gave bonus to all the Class III and Class IV employees of the Union Government. Since then so many State Governments have also granted bonus to their employees on par with the Central Government employees. And, now, the maximum limit of bonus as contained in the Bonus Act is going to be increased. Earlier the limit was Rs. 750, and nobody could get more than Rs. 750. Now it is being increased to Rs. 1600, and the eligibility for getting bonus is not being increased from Rs. 1600 to Rs. 2500. So all those who get a salary up to Rs. 2500 will now be entitled to get bonus up to a maximum of Rs. 1600.

Madam, I am really very thinkful to the Government, because in the earlier sessions I had myself suggested a limit of Rs. 2500, to begin with. I had suggested that it should be revised to Rs. 2500. And the Government has actually revised it to Rs. 2500, although it is the limit for the eligibility to get bonus; the net bonus will still be confined to Rs. 1600. Now, I would suggest that once you have agreed to grant bonus to those who are getting a salary or wage up to Rs. 2500, which means that more than 98 per cent of the [Shri P. N. Sukul]

Payment of Bonus

workers of the country will be covered which means more than 99 per cent of the Government employees will now be covered within these limits-only 1 per cent or 2 per cent of the people will be left out? Why? Only because they are getting a little more? So my suggestion is that the Government should remove this limit at all. They should withdraw this limit. There should be no limit. If you are giving to 99 per cent of the people, why should you not give to 100 percent of our people. Why should 1 per cent people not feel happy about it? Your Exchequer is not going to be taxed much on this account. My suggestion is that in principle bonus should be paid to all wage earners. In this connection. I would suggest that even the managerial employees who are not covered under the term employee' as per the definition in the Act, should also be made entitled to get bonus. What is wrong in that? In this way, the heart-burning starts. Please don't deny to one per cent of the employees or wage earners this facility of bonus which you are now giving to 99 per cent of the employees. Let this bonus be given to 100 per cent of the employees or wage earners

SHRI JAGESH DESAI (Maharashtra): Fifty per cent will go back to the Government by way of tax.

SHRI P. N. SUKUL: If you are giving this bonus to them, it does not mean that you are amending the income-tax laws. You will be having income-tax from your share of the them. I was very much surprised said that bonus when Mr. Vaghela was ex-gratia payment.

SINH VAGH-SHRI SHANKER ELA: It was my understanding.

SHRI P. N. SUKUL: If that was his understanding, then it is still a very serious matter. As explained by the people on the other side, bonus is no more an ex-gratia payment. It

has to be given to the workers as a matter of right because it has to be taken as deferred wage. What is deferred wage? A deferred wage is a wage that is given to a worker so long as you are not in a position to give to the worker a living wage That is why it is said that bonus is a device to bridge the gap beween the actual wage and the living wage. So long as the Government or the employers of this country not in а nosition рау a living wage to their workers, they have to pay bonus. Once you pay a living wage, then it is possible that to withdraw you are in a position bonus. If it is a deferred wage, then bonus has to be paid. If you are in a position to pay a living wage to the workers, then bonus can be stoped. (Time bell rings). But so long as you are not in a position to give the living wage to the workers, has to be paid. I am not talking of a fair wage. I am talking only of a living wage. Since bonus is a deferred wage you have to give it to the workers. If it is a deferred wage then it is a deferred wage for workers at all levels and it should be applicable to all the categories of wage earners.

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I would suggest another thing also. The Central Government and State Governments who are paying bonus to their employees are giving bonus only for 18 days and not for one month. Once you agree that the Central Government employees the State Government employees are eligible for bonus, then bonus should be paid to them at the rate of per cent. This bonus must be paid to all the Class III and Class IV employees of the Central Government and the State Governments. There is no difference in having this difference in the quantum of bonus.

Madam, the child labour and workcharged employees do not get any bonus. I would suggest that even the child labour and the work-charged employees who have worked for 8 months or more as per the Act

must be entitled to get bonus. Ιf you don't give bonus to the child labour and work-charged employees. you will be doing gross injustice them. The bonus must be paid them on the completion of 8 months of service. Madam, once this is cepted that bonus is a deferred wage. then our Government pensioners also become entitled to bonus by way of pension. Pension calculated their actual wage means there iς something like deferred pension. Those people whose pension has not been calculated actually on the basis of a living wage, by way of pension they also become entitled to get deferred payment. That means, their pension has not been fixed properly. So, once you accepted the idea of a deferred wage you have also to accept the idea of a deferred pension. And all Government pensioners must also be given this bonus by way of deferred pension.

In the end, before I conclude, though some of our friends might find it amusing I want to say something, and I am talking in terms of principle only. Once you agree that all wage-earners should get bonus, and once you agree that those who get a fixed wage are entitled to bonus, what is wrong with your MPs and MLAs getting bonus? What is wrong? We are getting pay. We are getting pension. Now our class is also a class of wage-earners. If we are getting pay, if we are getting pension, then where is the deferred wage?

AN HON. MEMBER: You are a bonded labour. (Interruptions)

SRHI P. N. SUKUL: You are talking of exgratia payment. If you feel that an MP should get a salary, if you decide that an MP should also get a pension, then in principle I must plead that the MPs must also get the bonus.

THE DEPUTY CHAIRMAN: We are going to discuss the MPs Salaries and Allowances Bill. So, you might discuss that at that time.

DR. SHANTI G. PATEL (Maharashtra): Madam Deputy Chairperson within a course of one year of discussing an amendment to the yery

Act, rather within four to five months, the House is required today again to seek an amendment to the existing Act

Madam, this Act, as it has been pointed out, was enacted some time in the year 1965. Now, 20 years have lapsed since the passing of this Act. What was stated in that Act at that particular time has lost its importance and relevance in particular. I was, therefore. expecting the Government to come out with a number of amendments to this particular Act or a complete overhaul of this Act. That is how the matter should have been looked into. This amendment also has come after a lot of agitation from various sections of the labour. All the Central trade union organisations and the working class as a whole demanded and pressuried the Go vernment. Ιt is only there after that this amendment sought to be made. The pressure was so heavy, and probably the election, in some places were coming so near, that they came out with two Ordinances one after another so as to enable a section of the working class who are otherwise going to be ineligible, to get this particular bonus and also to extend to another section of the people who were going to be the victims of what is called the ineligibility under the law.

All this only reflects the bankruptcy in the labour policy the present Government, the goallessness and the direction in which they are required to march. have not formulated any ideas as to what is going to be the bonus or the labour policy at large and how they are going to implement. What we find is confusion and chaos as far as their approach to the labour policy is concerned. This is another instance of same callous atitude actions that the Government has been following.

...[THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU) in the chair].

Sir, this Act, I would like to submit needs complete overhauling, as I said

[Dr. Shanti G. Patel] whether it is in respect of definition, that is the definition of an employee or a worker; whether it is the coverage; or ceiling on quantum of bonus; whether it is the eligibility in spite of the fact of the present amendment; or the formula on which the quantum of bonus is sought to be calculated; or the minimum bonus, or even the upper limit and a number of other related matters. All these need to be reconsidered, rethought and re-evaluated in the light of the 20 years' experience. and particularly, the rising prices.

Why talk of the eligibility at all? I would like to know from the hon. Minister as to why he is sticking to this principle of eligibility. What the sanctity of Rs. 1600 or 2500? Why have it at all? Will he kindly explain to this House as to how has he come to this particular figure? Surely not because my friend. Sukul, had asked for it Rs. 2500, and he wanted to concede his demand in toto, i.e., 100 per cent. Let his come out with the reasons. I am sure he cannot give any cogent reasoning, any logic for choosing this particular figure because eligibility has no sanctity.

If we are to go by the Act, what was said in the 1965 Act or what was Rs. 1600 in the year 1965? May I say for the knowledge of the Minister, which, I am sure, he must be having, that the consumer price index then was 137 and in July 1985 is about 610, i.e., nearly four and half times. Even if this figure Rs. 1600 was to be adhered to the real figure should have been not Rs. 2500, which 7200, and nowhere near this figure. According to the logic, according to the reality of the situation, the inflationary pressure that has been there and the scale to which the prices have gone up, it has been to such an extent. This is the only logical thing. But I am one of those who would like to plead with the Minister, let us not stick to this. there is no particular dogme, there is no particular principle which can make you stick to this 1600 or 2500 or 7200 or any figure.

Let us remove this limit. Let all those who are employed, all those who earn wages, be entitled, be eligible for this particular bonus. reason is obvious. May I take a little time and go into the history of what this bonus is? What is the concept of bonus? Has it remained the same with which we started many decades back? Once it was considered a bakshish, a gift which an employer gave of its own accord, because he pleased with the services of the employees, the workers. Now that concept is given a go-by. It has been buried fathoms deep in the earth. And this is because the workers said, that we must have a right of sharing the profits that the company has made and so the principle of profit-sharing was evolved. Wherever the companies made profits they shared the profits with the workers. But the workers' view has been, they have been saying that, it is a maiter of right, we are being denied not only a living wage but even a fair wage, and when the company makes a profit, it is natural, it is logical, it is a matter right that we should get a share those profits. So fill up this gap between what we are getting at present and what we should have got in the form of a living wage and that is how the principle of deferred wage came to be accepted not only by the employers but also by the industrial courts and other courts and even the Supreme Court accepted this particular principle. But the things did not stop with that. The things have gone further. The very Government came forward with a statute, a law, in the form of the Bonus Act in the year 1965 and it became a legal right, irrespective of the profit and even if a company was running in a loss, those who are eligible or who were covered by this particular piece of legislation could claim and were entitled bonus, according to the formula that was mentioned in this particular Act. So, it has become a right.

But the things have gone beyond. There are public sector undertakings which are not covered by this law. I have been connected directly with the Port and Dock industry. We had to agitate, give a call for a strike, actually we went on a strike, and was then that the Government accepted the principle of payment bonus. I certainly thank the Government that ultimately they agree and gave us bonus in spite of the fact that we were not entitled to it under the Act. This principle has been extended to a number of public undertakings. It is a sector thing to do for which the Government deserves congratulations. 1 P.M. Though they might have done it hesitatingly or half-heartedly, but they have done it; that is a good thing.

Not only that. Then the matter went ahead and now even the Government employees who are not supposed to be engaged in any productivity activity, like the Railways or the P&T, the Government of India Presses and all that, have been given the bonus. But they have been given the bonus on the basis of what called "productivity-linked bonus". I do not know what it means. whatever it is, they have given some bonus. Now the remaining lakhs of the Government employees also are being given bonus, not any productivity-linked or anything like that, but what they call in public sector and in other places, the "exgratia".

My friend Mr. Vaghela referred to it very correctly. You must ban this term 'ex-gratia'. It was there many decades back in the form of 'bakshish'. Now it has become a matter of right: it has become what I would call 13 months' pay. We pay either hourly or weekly or monthly. and this is something which has to paid at the end of a year. This principle has been recognised and is being implemented. Let us do it wholeheartedly and in the fullest possible manner so that we are able to justice.

So, thus, the concept of bonus has changed. Let us not now try to limit or put shackles on it by a number of ways by denying certain workers be-

cause they are not covered by the definition of 'worker'. Whereas in the Industrial Disputes Act, the limitation is Rs. 1600, here the limitation will be Rs 2500. There will be conflicts and these conflicts need to be The best thing to do resolved. that this bonus must be paid to all the employees, whether an employer has 20 employees or just one employee: the employees must be paid this bonus. The word 'bonus' has lost its earlier connotation. The word 'bonus' is not a corect word; it has become a wage, a part of pay, that means months' pay in a year which has got to be paid.

In this context, I would like to submit and invite the attention of the hon. Minister to thousands of piecerated workers, as in the ports, who. earn their wage because they give a certain amount of production. Now when you put a limitation of eligibility, you are going to deny them the bonus by having this eligibility formula of Rs. 2500 and if they are getand are able to give ting Rs. 2500 more production, they will just become ineligible. Is it fair. Is it proper? Is it just to deny these people for whom the Government has been sayin day in and day out that wages should be paid according to productivity? Here you are not paying them, more; you are denying them what is duly earned.

There are a number of persons who fall in this wage group and merely putting the limitation of Rs. 2500 you are denying a number of Government employees, both at the Centre and at the State level who will be drawing or who might have been drawing less and who were eligible in the past but now become ineligible because of this particular pay limit which sought to be introduced or made perlegislation. I manent through this would, therefore, plead that let us remove these cobwebs formed around bonus.

I would also like to refer in this context to minimum and maximum bonus. They have lost their meaning. Having given the minimum bonus, it

[Dr. Shanti G. Patel] needs to be increased. Now the orkers are made **bonded** as they cannot get more than 20 per cent in spite of huge profits that the employer may earn or the company may accumulate, or the dividends might be given to the shareholders. The worker cannot get just more than 20 per cent. Is it equitable? May I ask the hon. Minister who also worked in the trade union movement whether it is proper. This inequity needs to be removed and that is why, this 20 per cent limit has to be given a go-by and buried, as I said, deep, so, that we are not able to talk of it. Wherever it is given that this 20 per cent as the maximum, it has to go. It has to be 20 per cent or more which will be available where the profit or surplus justifies.

Payment of Bonus

I would plead with him to do away with this eligibility formula and the various forms of restrictions which are sought to be placed on bonus; liberate it and give it to all those who earn their wages through labour, who are employed and not to put any limit so that there is real satisfaction and the people are able to give their best for the good of the country.

SHRI M.S. RAMACHANDRAN (Tamil Nadu). Mr. Vice-Chairman, Sir, I rise to oppose the Statutory Resolutions disapproving the Ordinances and support the Payment Bonus (Second Amendment) Bill. I am surprised to see that even in regard to this hon. Members thought it fit to move Statutory Resolutions disapproving the two Ordinances. Actually, this was demanded by every trade union in the country and 'hese Ordinances have only enabled the working class to receive higher bonus before Deepavali this year. But for these Ordinances, the employers would not have applied these amendments to the previous year nor would they have paid bonus before Deepavali. For example, the first Ordinance was brought in only to remove anomaly and to enable the workers to get higher bonus for last These Ordinances, as I said, have

helped labour and I cannot understand why there should be any opposition at all. This Bill....

DR. SHANTI G. PATEL: There is no opposition.

SHRI M. S. RAMACHANDRAN: I am referring to the Statutory Resolutions moved disapproving the two Ordinances. Perhaps, since they are sitting in the Opposition, they want to oppose everything.

DR. SHANTI G. PATEL: We want more liberalisation.

SHRI M.S. RAMÁCHANDRAN: Sir, this Bill seeks to insert a new section, section 12, through clause 3 and to repeal the Payment of Bonus (Amendment) Ordinance, 1985, Payment of Bonus (Second Amendment) Ordinance, 1985. Before this, the Payment of Bonus Act stipulated a notional ceiling of Rs. 750 on the monthly earnings of a worker for the purpose of bonus. All sections of labour and all trade unions in the country have been demanding the notional ceiling of Rs. 750 should be removed. My party Government, headed by our beloved Prime Minister, Shri Rajiv Gandhi, conceded the demand of the working class removed the ceiling of Rs. 750. $_{\rm By}$ this removal of the ceiling of Rs. 750, hundreds of thousands of industrial workers throughout the country received bonus on the basis of their actual earnings even if it was above Rs. 750, but up to Rs. 1600. Even the lowest paid worker in any organised industry received, on an average, Rs. 300 more as bonus than in the previous year for the same minimum bonus of 8.33 per cent. During festival season this year, when bonus

: to be paid, it was found that certain employers were taking time, thinking that this amendment will have effect only prospectively and not retrospectively. When this anomaly was pointed out to the Government, Government conceded this demand also and then brought this Ordinance to make it applicable for any day commencing in the year 1984. By this amendment, workers got

higher bonus for the year 1934 and

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for the year 1984-85, whichever was applicable to them. This Ordinance enabled a large number of industrial workers to receive higher bonus for the year 1984. The amendment contained in sub-clause (3) of clause 1 of the Bill seeks to validate the provision contained in the earlier Ordinance in this respect. Sir, while the Government removed the national ceiling of Rs. 750, they did not touch the other ceiling of Rs. 1600 for the purpose of eligibility. INTUC all other trade unions repeatedly demanded that the ceiling of Rs. 1600 for the purpose of coverage should be removed so that all salaried emplovees in the country could be covered by the Payment of Bonus Act However, the Government have now come forward only to increase it to Rs. 2500 from Rs. 1600 Sir, both the ceilings of Rs. 750 as also Rs. 1600 were fixed in the year 1965 and 20 years have passed. During these two decades due to several economic factors value of rupee has considerably gone down. Thanks to the sympathetic approach and helpful attitude of my party Government towards labour, wages and salaries of workers have been appreciably increased. Now the lowest paid unskilled worker in any average industry is getting a minimum wage of Rs., 1000, Similarly, lakhs of skilled workers are drawing over Rs. 1600 per month. All these skilled workers drawing above Rs. 1600 were not eligible to receive bonus under the Act, as it stood before the amendment. This anomaly has also been removed by Ordinance No. 3 of 1985 by increasing the limit n Rs. 1600 to Rs. 2500. This Bill also seeks to validate the second Ordinance in this regard. On behalf of the entire working class of this country, I convey my grateful thanks to the hon. Prime Minister for conceding these amendments and more particularly for amending the

Act by promulgating two separate

Ordinances so that the workers would

get the benefit of the amendment for

the last accounting year also.

amendment is a progressive step and has been welcomed whole-heartedly by the entire working class of the country, with the expectation that there will be no ceiling on wages for coverage under the Bonus Act in due course.

The new section 12 places a revised ceiling of Rs. 1600 as monthly earning tor the purpose of bonus, even when the salary is Rs. 1600 up to Rs. 2500. ring a few exceptions, this amendment is not likely to affect any employee as defined under the Act. At the present rate of development of our economy, working class will get their due share and their salaries will be increased. In that event am sure the Government will not hesitate to amend these provisions of the Bonus Act suitably keeping in mind the need of all the salaried employees in the country to get bonus to discharge their social obligations during festival seasons.

With these words, I oppose the Statutory Resolution and support the Bill.

SHRI M. KALYANASUNDARAM (Tamil Nadu): Mr. Vice-Chairman, Sir I stand to oppose the Resolution even though it is moved from a member of the opposition. While porting the Bill I have to make some critical remarks about the bankruptcy of the Government regarding the policy and principle towards the question of bonus. True, the Government wanted to implement this through an Ordinance. If they had clear cut policies with regard to bonus, appropriate decision would have been taken and these Ordinances might have been avoided. All trade union centres. including INTUC, AITUC, CITU, HMS. have been demanding that the ceiling with regard to the quantum of bonus and the ceiling with regard to the eligibility should be removed and all sections of wage earners should be brought within the purview of the Bonus Act. This has been delayed

[Shri M. Kalyana Sundaram] so long. If this has not been implemented through these Ordinances, the industrial peace during the Diwali season would not have been what it was. So it was a delayed wisdom on the part of the Government to issue the Ordinance

On the question of eligibility, I am glad that even Members sitting on the treasury Benches have supported the removal of ceiling in regard to eligibility and the quantum of bonus. I was pained to hear a voice from this side that it should be related to productivity. That is a different What is the principle principle. underlying the demand for bonus? Several Members on both sides have already explained the lacuna in the 1965 Act. The 1965 Act on bonus itself is a product of the agitation by the trade unions which existed then in the country. What the Bonus Act of 1965 conferred on the working class is what they had already achieved through their agitation. It registers only the gains of the working class through their struggles and agitation not only after Independence even prior to Independence. What was the state of affairs with regard to bonus and wages in that period? Even now after amending the Preamble to the Constitution to include Socialism as one of the aims, policy towards wages and bonus continues to be the same as it was earlier. The Government has not taken effective steps to arrest rise in prices and the erosion of the real wages of the workers. If Government is seriously interested in increasing producand increasing productivity, improvement of productivity is one thing, increase in production is another thing. All sections of workers are involved in national production in one way or the other, whether they work in office or they work in the factory, whether they work with their pens or they work with their spanners and hammers. All of them contribute to national production in one way or the other, even including the staff working in our Parliament

Office. Nobody can be isolated from the cause of national production. That is why we demand that all categories must be brought within the purview of the Bonus Act and there should be no discrimination.

Sir, this question has been evaded for a long time. It required the defeat of the Congress to bring in the concept of bonus for the Central Government employees in a limited way during the Janata regime. Not that the Janata regime was more progressive than the Congress, but it was due to power politics; they wanted to take advantages of the lapses of the ruling party. So they came forward in a hurried way. It is not that the Janata regime had accepted the principle of bonus as we, the working class of this country, had demanded. But to that extent it made beginning. Now the Railway workers, the P&T workers, the Defence workers and all amployees thought of for some bonus. But should be some policy for this so that the workers will know what they are really eligible to and what they are going to get at the end of the year. The principle of 12 months work and 13 months' pay came into the working class movement on what basis? the olden days the industries never had monthly wages, including Railway workshops. The wages were daily-rated and the payment weekly and fortnightly. When monthly wages were introduced, 52 weeks became 48 weeks. Because the workers get wages for 12 months, that is 48 weeks, and not for weeks, the workers lost four-week wages in that process. That is why the demand; it not as ex-gratia payment or as charity. For 12 months the work is for 52 weeks, and so 52 weeks' wages must be paid. That means one month more. This is the principle underlying the demand for 13 months' pay for 12 months' work.

Even when this is conceded workers will not be getting a share in the profit. This is the minimum they should get. If they should get

share in the profit whether in the public sector or the private sector, the principle of the present Bonus Act is far from being inadequate. That is why we demand that the ceiling should be removed. The ceiling of 20 per cent or the present ceiling of Rs. 1,600 should be removed, and the eligibility ceiling should also be removed so that all the categories may enjoy this rightful benefit of bonus.

Another point is, even where some categories were excluded from the Bonus Act, they were considered specially for the payment of bonus on the principle of ex-gratia payment. One such sector is the ports and docks. My friend, Dr. Shanti Patel, referred to it already. But does the Government know that this Ordinance has not been given effect to in the ten major ports and docks, even though it is more than 2 months from the time the Ordinanissued? Do they require another strike in all the major ports to get this Ordinance implemented? The principle from 1965 has been to make ex-gratia payment every year in lieu of bonus because the Bonus Act is not applicable to the port and dock workers. It had been accepted that it would be paid before Diwali. The Diwali is over. Nobody knows where bonus is. When I made enquiries into offices, I found that the papers were moving from desk to desk, and the proposal must to the Cabinet. There is no need. It has been in force for more than 20 years. Why should it again be referred to the Cabinet? Why do you over burden the Prime Minister? is already over-worked. The Shipping and Transport Ministry. Transport Miniscalled the Surface try, can take a decision. There is a Minister supervising whole thing. In the name of getting approval from the Cabinet, the question is being delayed unnecessarily, So, I would appeal to the Labour Ministry to take up the matter and see that the payment is made as early

as possible so that the unrest can be avoided in major ports which are very vital for our national economy. Further, they should examine why the port and dock workers should be excluded from the Bonus Act.

Then, they should be eligible for a higher rate of bonus because if the bonus is related to productivity, certainly large sections of the workers will be entitled for a higher rate of bonus. So, when this is the point, then it is a different matter.

My demand is that the ceiling should be removed. If that is accepted, then, the Act may be applicable to all sections of the workers.

The raising of the ceiling through the Ordinance has really benefited a large number of workers. It has made a large number of workers eligible for the bonus. In the earlier situation, if a worker earned during a month one rupee more than Rs. 1,600, he was not eligible bonus for that year. That is it has been worked out. Now, raising it to Rs. 2,500 more number of workers will get the benefit. But what is the sanctity of Rs. 2,500? On what basis did you fix this Rs 2,500? I can at least understand Rs. 1,600. The Government does not have clear concept about bonus policy. They want to give something fixed at Rs. 2,500. On what basis you have fixed at Rs. 2,500? If employee earns more than Rs. 2,500, that is, even by Rs. 2,501 he will not be eligible. Is it not arbitrary? it not discriminatory? You are fixing the quantum of bonus in an arbitrary manner. You are fixing the ceiling of bonus in an arbitrary manner. It is not in accordance with the accepted principle of trade union movement.

Therefore, I would appeal to the Government to accept our suggestion and implement it immediately. I do know that the Minister cannot announce it in this House immediately accepting our suggestion. Since this

[Shri M. Kalyanasundaram]

suggestion has been approved unanimously by all sections of the House including the ruling party, I would request the Minister, at least before the next bonus season is due, these amendments may be made or if necessary he may appoint an expert committee to enquire into all aspects of the bonus and take a decision as early as possible so that all sections of the working people in the country can contribute their mite.

Thank you.

SHRI NIRMAL CHATTERJEE: (West Bengal) Are we not adjourning for lunch? Only five minutes are left. Why don't you adjourn now?

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): Yes, we will adjourn at 1.30 p.m.

SHRI V. NARAYANASAMY (Pondicherry): Mr. Vice-Chairman, Sir, I thank you very much for giving me an opportunity to speak on this Bill.

Sir, I rise to support the Bill moved by the Honourable Minister and I oppose the Statutory Resolutions moved by hon. Members-Shri Pyarelal Khandelwal and Shri Shanker Singh Vaghela.

Sir, under the original Bonus Act, 1965, the ceiling limit for the purpose of getting bonus was fixed at 1600 -: and the eligibility of bonus was Rs. 750. Sir, 20 years have passed since this Act was enacted and find from all circles that the wages have gone up. The prices of essential commodities have also gone up. Therefore, the Government thought it fit to increase the bonus limit and also the limit for the purpose of eligibility of getting bonus. Hence the present amendment was brought forward under section 2, sub-clause 13 of the payment of Bonus Act and by adding section 12 to this Act for the purpose of eligibility.

Sir, under the present amendment, we can find that a number of people have derived benefit. The people who are working in the administrative side and managerial side have derived this benefit.

Sir, I would like to quote one instance of Government servants also who are getting bonus under the present amendment announced recently.

Sir, I had put an Unstarred Question for the purpose of giving bonus to the Central Government employees as was given in the case of employees working in the Telephones and Telegraphs Department of this country. I received a reply from the Honourable Finance Minister stating that ad hoc bonus was sanctioned originally for 18 days and later on it was increased to 23 days that is 5 days more for the accounting year 1983-84. It was not covered by the productivity linked bonus and orders have issued on that aspect. And the Government is considering a further proposal also. Therefore, I thank Hon'ble Minister of Finance for granting 23 days bonus for the Central Government employees. Sir, while welamendment I coming this would like to submit to the Hon'ble Minister the lapses on the of the management in implementing the provisions of the Act., Sir while submitting the allowable surplus and the allocable surplus, the management of the industries are giving false accounts. Most of the industries we have seen are giving only their limited account which is below the allowable surplus and they are not strictly following the guidelines given in the Bonus Act. I know of a case in our State of Pondicherry, that while fixing the bonus limit, the particular expenditure. which was covered by the allowable surplus and allocable surplus was deleted and the workers were not given the benefits. Sir, we have provisions that the employees, who have been involved in mal-practice and thest, are not eligible for bonus. But we have also a penal provision for punishing an industrialist who fully concealing the particular penditure meant for the purpose of eligibility to bonus for the workers.

But they are not being punished Why? Why are they not taking penal action against such industrialists who are wilfully suppressing the account denying eligibility for bonus to workers? I would like to say that we have seen for several years that before the bonus is announced, there is a strike. Why is it so? It is only because the true figures have not been, given by the industrialists. The workers are also willing to get more bonus for which they are not eligible. Therefore, just for the purpose enforcing the Bonus Act, the Government should be vigilant and the Conciliation Officer and the Labour Officer have to be very careful in implementing the Act. Sir while supporting the Bill introduced by the Hon'ble Minister, I would like to say that it is welcome measure. It gives the benefit to the large sections of the workers, who are getting the Bonus upto the salary limit of Rs. 2500. With these words, support the Bill and also oppose the Statutory Resolutions moved by the Hon'ble Members. Hhank you.

(SHRI THE VICE-CHAIRMAN The SANTOSH KUMAR SAHU): adjourned for House now stands lunch till 2.30 P.M.

The House then adjourned for lunch at thirty three of the minutes past one clock.

The House reassembled after lunch at thirty-three minutes past two of The Vice-Chairman (Shri the clock, Santosh Kumar Sahu) in the Chair.

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश) माननीय उपनमाध्यक्ष जो। यह जो विशेषक प्रस्तुत किया गरा है इतको भावतात्री का मैं प्रदर्कता हूं और वह इतिऐ कि 1965 में यह विजेशक पारित किया ग्या था और कातून वरा या और उनमें इस बात का प्राविधान था कि केवल साढ़े सात सौ महावार जिनकी ग्रामदनो

होती है उनको बोनस मिलेगा। लेकिन बाद में इस सीमा को थोडा मा बढा दिया गया ग्रौर उसके बाद इस कम से कम दो महीने के ग्रन्दर दो संशोधन श्रध्यादेश के माध्यम से सरकार को लाने पड़े। पहले संशोधन में इस बात व्याख्या की गई थी कि जो लीग सौ रुपये तक वेतन पाते हैं उनको बोनस दिया जाएगा लेकिन वाद में फिर संशोधन कर के इस 1600 की सीमा को वढा कर 2500 कर दिया गया। बार-बार यह संशोधन क**रना** पड़ता है या ऋ**ध्या**देश के माध्यम से संशोधन करना पड़ता है । यह किसी भी लोकतांतिक सरकार के लिए कोई स्वस्थ वायस्था नहीं है। मेरा एक स्झाव है कि यह जो श्राय की सीमा है इसको न रखा जाए। सीमा को बिल्कुल हटा दिया जाए। क्योंकि बार-बार सरकार को श्रकारण ही संशोधन करना पड़ता है, केवल इसलिए कि ग्रायुकी सीमा बढ़ानी पड़ती। है। मेरा सुझाव है कि इस सीमा को समाप्त किया जाए। इस बात व्यवस्था कर दीजिए कि इस एक्ट के ब्रन्तर्गत जो कर्मचारी ब्राते हैं जिनकी व्याख्या की गई है एम्पलाईन के अन्तर्गत उनको बोनस पूरा दिथा जाए ग्रार पूरा बोनस उनकी ग्राय है हिसाब से मिलना चाहिए। तीसरा मेरा मुझाव यह है कि जब जनता पार्टी की सरकार थी तो उसके पहले कांग्रेम (ग्राई) की मुरकार थी। उस समय जब ग्रापातकाल था तो बोनस की मिनिमन सीमा जो पहले 8.33 परतेन्ट थी उसको । तत्कालोन प्रधान मंत्री श्रीमती इन्दिरा गाधी ने 4 प्रतिशत कर दिया था। लेकिन सन् 1977 से 1980 के वीच में जनजा पार्टी को सरकार ने इस सीमा को पूर्ववत 8.33 परकेट कर दिया और के अनुसार बोनस दिया जाने लगा। कर्मचारियों को बोनस देने के लिए वेतन की सीमा पहले 750/⊸र० थी, लेकिन वाद में 1600/-- ह० कर दी गई 'और अप इति। 2500′-ए० कर दिया गया है। इस्ते योके क्या नाति विषयका सिद्धान है, यह मेरी समझ में नहीं ग्राया है कि ग्राप किन बातों से बाध्य होकर दसके ढाई हजार करने जा रहे हैं

श्री सत्य प्रकाश मालबीयी

जब 11 मई, 1985 को श्रम मंत्रियों का सम्मेलन हुम्रा था तो उस सम्मेलन में हमारे श्रम मंत्री जी ने इस बात की घापणा का थी कि बोनस देने के लिए सरकार तीन हजार तक की सीमापर विचार करेगी। लेकिन अब जो अध्यादेश **के माध्यम से** संशोधन किया गया है श्रोर यह जो विधेयकालाया गया है इसमें सिर्फ ढाई हजार का प्रावधान किया गया है। इसलिए मेरा पुनः सरकार से त्राग्रह है कि इस सीमा को हटा देना चाहिए।

चौथा, मैं मंत्री महोदय का संविधान के ग्रनच्छे: 43 की ग्रांट श्राक्षिक करनः चाहता हं जिसमें इस बात की व्यवस्था को गई है कि जो मजदूर हैं या जो कर्मचारी हैं उनकी लिविंग वेज यानी जीने के लिए कम मे कम इतना वेतन ।दया जाएगा कि वे सम्मानपूर्वक ग्रपना जीवन व्यतीत कर सकें। ग्रभी स्थिति यह है कि ममान काम के लिए भी मजदूरी समान नहीं मिलती है। इस प्रकार की जी असमानता हमारे देश में है उसकी दूर करने को ग्रावश्यकता है। इसलिए मैं सरकार का ध्यान मंत्रिधान के ग्रन्-छेद की व्यवस्थाओं की स्रोर स्नाकृषित करता हुं ग्रोर यह कहना चाहता हं कि संविधान की व्यवस्थाओं के ग्रनुरूप हम ग्राज तक ग्रपने मजदूरों को मजदूरों नहीं दिला पाये हैं। मैं चाहता हूं कि इस संबंध में भी सरकार को सोचना चाहिए।

श्रंत में पूनः इस विधेयक का स्वागत तो जरूर करता हूं लेकिन मुझे उम्माद है कि इस ५क्ष के माननीय सदस्यों ने श्रीर उस पक्ष के माननीय सदस्यों ने जां मुझाव दिये हैं उस मिलसिले में एक व्यापक विधेयक थानी कम्प्रेहेंसिव विधेयक सरकार को लाना चाहिए। जो मजदरों के नेता है, ट्रेड यूनियन लिडर्स हैं, जो विपक्षी दलों के सदस्य हैं या जी सत्तारुढ दल के सदस्य हैं, उनसे विचार-विमर्श करके एक व्यापार विधेयक यहां पर प्रस्तुत करना चाहिए। मैं समझता हं भि वास्तव में तभी संविधान निर्मातात्री की मंशा पूरी होगी जब संविधान के अनुच्छेद 43 में जिन बातों की व्याख्या

की गई है उनके अनुरूप श्रमिकों को सम्मानपूर्ण वेतन मिले, सम्मानपूर्ण उनकी ग्राय हो ।

SHRI KAPIL VERMA Mr. Vice-Chairman, I am indeed grateful to you for giving me this opportunity to participate in this important discussion. I rise to support the Bill and strongly oppose. The motion of disapprovel of the Ordinances moved by our Opposition friends. I am amazed and shocked that such Ordinances which have brought benefits to the working class disapproved by the sought to be Opposition. Suppose for arguments sake, though it is not going to happen, the motion for disapproval carried, what will be the result? Will the new bonus bill be scrapped. Technicaly speaking it will have to be. What does the Opposition want? Does it want that bonus amount already given to the workers returned? Therefore. they should reconsider their position. I am the Oppsition which says it wants the benefits to be increased, which wants the facilities to be further extended which wants the limits to be waived will withdraw its resolution of disapproval so that it will not be recorded in history that it disaproved or Ordinances which have brought real benefit to the workers. In fact, I congratulate the Government wholeheartedy for having brought forward these two Ordinances. The first Ordinance was promulgated just on the eve of Diwali to give some relief to the workers.

SHRI SATYA PRAKASH MALA-VIYA: You could not do it earlier.

SHRI KAPIL VERMA: Yes, there was not much time. If you do not want it to be given to the workers. Then you should say that plainly. This betrays the real character of the Opposition.

VICE-CHAIRMAN THE(SHRI SANTOSH KUMAR SAHU): No cross-talks please. You go ahead, Verma.

SHRI KAPIL VRMA: You should withdraw your Resolution for the disapproval of these Ordinances.

Sir, the original Bill was passed in 1965, and the world has changed a lot since then. The wages have increased. But, at the same time, the price index has risen since 1965 by at least So, the purchasing power of the people has gone down. Therefore, I welcome the suggestion and I gort it that there should be no limit or ceiling on the amount of qualifying for bonus. There should not be any ceiling. I know that it cannot be done immediately and it will take some time because about Rs. 250 crores more would be required for of Rs. this purpose. The ceiling 1.600, the basis for computation Honus given in this 88 Bill should also go because it is a little unfair. Certain of my friends made the point that it is a little arbitrary. Any figure that is fixed is arbitrary if fixed without any principle. Apart from technological improvements and with expansion and modernisation of industries, labour will get more and more, as their wages will increase. We have to give correspondingly to them and that is what is really needed . Won

Sir, I want to draw the attention of the honourable Labour Minister to cerain facts about the minimum benus fixed at 8.33 per cent. But, for certain companies which are giving this minimum has become almost the maximum. In fact, a large number of companies are there which do pay even this 8.33 per cent. A lot of pressure has to be mounted before they grant it. We have to look into this aspect also because these companies never show their balance sheets and when you ask them, they will only say. "It is not ready" and they do it after two or three years. This is particularly true of the newspaper industry to which I belong. I am very sorry to say that the honourable Minister has forgotten to include 180 categories of employees in the newsmaper industry in this Bill. A great injustice has, therefore, been done to

these employees. In fact, if you ask those who are acquainted with the working of the newspaper industry, you will find that most of the newspapers are not paying bonus at all. In fact, this is one of the dirtiest types of business in the country. Some friends who worked have there tell us the real position. After they leave, managerial jobs in the newspaper industry they tell us how they manipulate their accounts. Unfortunately, our unions are not strong enough to force a bargain as they do in some other organised industries. When our unions become really strong and well arganised, then I am sure we will be able to do something better about it. But just now the managements manipulate their accounts. In fact they will never show their accounts, with the result that most of ihe newspaper employees are deprived of their dues, particularly in the medium papers brought out from State capitals. They do not pay bonus to their staff to the required mum; even if they pay, it is small and measly. Fortunately for us, Mr. Chandrakar who is sitting here, piloting the Bill, has been a journalist, an eminent journalist, and has been one of us, and I am sure he will bring this to the notice of the Cabinet and the Prime Minister that the workers in the newspaper industry are deeply hurt and adversely affected by the implementation of the labour laws. In fact, these labour laws, if you will excuse me for saying so, are hardly being implemented at all. He may give the reply that this is the responsibility of the State Governments. But the reality is that the Labour Inspectors and Labour Departments go proprietors by what the newspaper tell them. They hardly look into the accounts. Even if cases are filed they will take a long time to be decided.

Shall I give you one example, Sir? It will illustrate the fact. In the case. of a very well known newspaper of Delhi, one industrial tribunal give a verdict in favour of the union that 15 days' additional wages should be paid years as benus. That was 23

[Shri Kapil Verma] Mind you, 23 years ago, 1962; (Time bell rings). The paper challenged it, and the case is still pending in the High Court for 23 years, 23 years, and no decision has been taken by the High Court on it: How do you expect the labour to get justice? The proprietors have all the money to do anything they like with the workers; they can starve them out to a settlement or do anything they like. So what will the industrial workers do? The labour laws passed by us in this House in fact have only remained on paper, as far as pressmen are concerned. They are hardly implemented, whether it is the Wage Board award, whether it is the Tribunal's award or Provident Fund rules or whatever it may be. Even if the Tribunal gives awards, a High Court gives awards or Supreme Court decides, whatever it is, they are never implemented. Even decrees issued by the Courts are not implemented by the administration. So in these conditions it is very, very difficult for the workers to get justice. I am sure Mr. Chandrakar, who is piloting the Bill will convey our sentiments to the Government to do justice to the employees in the newspaper industry.

With these words, I support the Bill. Thank you, Sir.

SHRI B. SATYANARAYAN DDY (Andhra Pradesh): Sir. the present Bill, the payment of Bill, (Second Amendment) which was passed by the Lok Sabha is now before us for our consideration. The first amendment to the payment of Bonus Act was enacted in 1965. That Act provided for payment of bonus to persons employed in any industry and drawing a salary wages not exceeding Rs. 1600 per mensem. According to Section 12 of the Act as originally enacted, where the salary or wage of an employee exceeds Rs. 750 per mensem, the bonus payable to him shall be calculated as if his salary or wage were Rs. 750 per mensem. This was amended in 1965 by the First Amendment Act. Now, this Second Amendment Act has been

brought. By this amendment, they want to raise the limit from Rs. 1600 to Rs. 2500. To a great extent, this will benefit a large section of the employees and to that extent we weicome this piece of legislation. Of course the Lok Sabha has passed it and I have no doubt that it will be passed in this House also. But I would like to draw the attention of the Government to the fact that this will not fulfil the demands of the workers. As a matter of fact, after long struggle, the working class, especially the factory workers and the industrial workers were able to convince the Government about this change in the Act. Now, as a result of their struggle and efforts, the Government has thought it fit to bring this amendment. Previously, they had the ordinance. I want to ask whether it will give real benefit to all the sections of the working classes. That is the point which we have to consider.

You know that the prices are rising day by day and after six months or a year you may again think of bringing the Third Amendment Bill as you now to bring the Sehave thought Amendment. Why should the Government not have a comprehensive legislation to cover all the workers, whether they are industrial workers or factory workers or any bringing a piece meal legislation, it would have been better to have a The idea comprehensive legislation. of bringing a comprehensive legislation is that we have to cover more sections of the people. More workers should be benefited. Of course by bringing this legislation, you are giving benefit to a larger section of the employees. But still a larger section of the employees will be out of purview of this Act. They will get the benefit.

The second point to which I would like to draw the attention of the hon. Minister is this. Section 2 states:

"In Section 2 of the principal Act, in clause (13), for the words "one thousand and six hundred rupees" the words "two thousand and five hundred rupees" shall be substituted.

Section 3 says:

11, the following section shall be inserted, namely:

12. Where the salary or wage of an employee exceeds one thousand and six hundred rupees per mensem, the bonus payable to such employee under section 10 or, as the case may be, under section 11, shall be calculated as if his salary or wage were one thousand and six hundred rupees per mensem".

This is the ceiling which you have now provided. I fail to understand why this ceiling should be there, what happens if he gets Rs. 10 more? If he gets Rs. 2,550, then he may not get the benefit that we are providing through this legislation. So, in order to give the benefit to larger sections of the workers. It is better to give up this ceiling. There should not be any ceiling. That is what we recommend. Our Constitution provides to all workers whether agricultural or industrial or others a living wage, ensuring a decent standard of life and full employment Even after 38 years of independence, we could not give a decent life, a living wage to the working class. That is really a very pitiable position in which we have put our real force that is engaged in the reconstruction of the society and the country. And we have forgotten completely this real force that is helping us in this reconstruction of the society.

Sir, as a matter of fact, the trade union leader_s waged a number of agitation and struggles. Their struggles are still continuing for a better life and better wages to the working And even after passing this class. legislation, I don't think the piece of working class will be satisfied. struggle will continue as long as the real benefit which they need is not given to them. We are not giving the bonus as a charity or as an ex-gratia payment. It is their right. Whatever work they do, whatever energy and they put in, they want the giving that right. We are benefit a's right. We are giving the bonus as a right. And we are not giving them any gift or any such thing. So, when

we consider any legislation, we have to take into consideration all these points.

In the end, I would like to make some suggestions and I would like Minister to take them into consideration while passing this piece of legislation. My first suggestion would be that the ceiling should be removed in the case of workers, employees and the supervisory staff. Secondly, the managerial staff should ceiling bche excluded while removing cause if you remove the ceiling, then the more than Rs. managerial staff earning 10,000 or Rs. 15,000 may also como under this category. So, either you must bring a comprehensive legislation taking into consideration all these factors or you may bring these amendments in the present legislation. My third sugegstion would bonus should be be that the minimum raised from 8.33 per cent to 10 per cent. They should get a minimum of at least 10 per cent bonus. I suggest that it would be, better if you remove the ceiling alexcluding the managerial together. staff. Thank you Sir.

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): Now, Shri Jagdish Jani.

*SHRI JAGADISH JANI (Orissa): Mr Vice-Chairman, Sir, the payment of Bonus (Second Amendment) Bill has been presented in the House. I rise to speak a few words in support of this Bill. I thank you Sir, for having given me the opportunity to speak.

Sir, lakhs of workers have been engaged in the industries in our country. Our country have had remarkable achievements in Industrial Production due to the sincere efforts made by those workers. The Bonus Act was first made in 1965. The objective was to encourage the workers. According to the original Act an employee drawing salary upto Rs. 750|- was entitled to get Bonus. Lakhs of employees got the Bonus when the Act was enforced.

The Payment of Bonus encouraged the workers to devote more time to their work. They became more sincere in their duty. Their joint efforts led to Industrial revolution in our country.

[Shri Jagadish Jain]

Sir, the Government of India subsequently decided to pay bonus to the Central Government employees also. Our late Prime. Minister Smt. Indira Gandhi deserves all credit for providing this benefit to the Central Government Empolyees. Due to her, we found smile on the faces of lakhs of Central Government employees. Again this limit was enhanced to Rs. 1600|. All the employees drawing salary up to Rs. 1600|- got bonus.

Sir, in the present Bill an amendment has been brought to raise the limit from Rs. 1600|- to Rs. 2500|-. This will provide benefit to some more employees. It is very necessary to take such revolutionary steps in order to increase industrial production and also to increase efficiency in administration. It is the aim of our Government and also the main endeavour of National Congress to take necessary steps for the uplistment of all sections of people in our country. I take this opportunity to thank our Prime Minister Shri Rajiv Gandhi who have been taking all possible steps to provide benefit to all sections of the people including the Central Govt. employees.

Sir, our Labour Minister Anjaiah is a popular labour leader. He is very much aware of the problem of the workers as well as the Central Government employees. I also thank the Minister who has been piloting the Bill on his behalt. I congratulate him on this occasion. I would like to give one suggestion to the Government. Sir, we are giving bonus to the Central Government employees to encourage them to work more efficiently. Why cannot we extend such facilities to the State Government employees also? I request the honourable Minister to take note of my suggestion and do something to extend the payment of bonus to the State Government employees.

Sir, this is a progressive Bill. So I support this Bill whole-heartedly and thank you once again for having given me the opportunity to speak.

With these words I conclude my speech. 3.00 p.m.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Mr. Vice-Chairman, Sir, while I rise to support the Pay-

ment of Bonus (Second Amendment) Bill, which I will request the hon. Minister to take into consideration. The present amendment stipulates that the payment of bonus should be raised from Rs. 1600 to Rs. 2500 subject to the condition that the bonus payable to an employee drawing salary or wages exceeding Rs. 1600 per mensem shall be calculated as if his salary or wages were Rs. 1600 per mensem. This goes exactly contrary to Payment of Bonus (Amendment) Act 1985, In Act, it has been stated: "With a view to securing the computation of bonus payable under the Act in the case of employees drawing salary and wages exceeding Rs. 750 per month on the basis of the salary of wage actually drawn by them..." Now, although the ceiling has been fixed at Rs. 2500, the principle has been accepted as early as 1985 that whatever is actually drawn by the present at that particular point of time should be taken into consideration. This principle has been violated in the second Amendment Bill. In the Second Amendment Bill, while ceiling has been fixed at Rs. 2500, eligibility has been curtailed at Rs.1600. would suggest to the hon. Minister that in consonance with the original amendment Act of 1985, he should do away with this ceiling, 1f the ceiling of Rs. 2500 has been drawing fixed. any person any salary upto Rs. 2500 at that particular time, must be eligible to this bonus. This is one suggestion I have to put the hon. Minister.

The second point that I want to put before the House is that the Government should consider that now the salary of Rs. 2500 comes to about Rs. 80 a day and in many factories and establishments, workers are employed on this salary. Now that the rupee value has gone down considerably, they should consider very earnestly whether this ceiling should be done away with completely. My request to the Government is that the ceiling of Rs. 2500 should be completely removed.

My third and final point is that the minimum bonus has been set at 8.33 per cent. I suggest that this should be immediately raised to 10 per cent minimum. There are certain companies which earn ctores of rupees as profit but by the de-

ductions that they get by way of incometax allowance and other allowances, their balance-sheet would show a considerably reduced figure so that the workers are paid at the minimum rate of 8.33 per cent. I feel some formula should be evolved under, which the benefit of certian expenses which are statutorily allowed to be deducted, should also go to the workers, and that formula should be so computed that the benefit is passed on the workers. In this connection, the limit of 20 per cent. also seems to be not fair because when dividend of 20 and 30 per cent is paid to the shareholders, why should the bonus be limited to 20 per cent in the case of workers? My request to the hon. Minister is that this aspect should also be considered by him.

With these words I support the Bill and request Mr. Vaghela to withdraw the resolution.

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): I now request Shri Khandelwal to reply.

थी प्यारेलाल खंडेल्वाल : उपसभाध्यक्ष महोदय, मैंने अपने प्रस्ताव में दो तीन बातें उस समय कही थीं। एक तो यह थीं वि: 8.33 के बजाय सरकार की 10 प्रतिशत बोनस देने की घोषणा करनी चाहिए श्रीर उसके लिए कान्न बनाना चाहिए। इसके साथ है। जो 2500 रु० की सीमा निर्धारित की है, इस सीमा को समाप्त करके जो प्रबंधकीय स्टाफ है, उसको छोडकर बाकी सभी लोगों को किसी भी सीमा के श्रंतर्गत अने वाले वेतन भोगियों को बोदम दिया चाहिए। मैं यह भी बहुता चाहता चिः देश में बहुत बई: संख्या Ĥ मजदूर, ग्रामीण मजदूर फैले हुए श्रतः उनके बोनस के सम्बन्ध में सरकार को फैसला करना चाहिए। मैं यह मांग करता हूं कि रारकार अपने इस कानन में ग्रामीण क्षेत्रों में, दृषि में काम करने वाले मजदूर जो हैं उनके लिए भी बोनस का प्रावधान करे। क्योंकि उनकी भी आज की सारी परिस्थिति में बोनस की आवश्यकता है।

एक ग्रोर बीमारी देश में बढ़ती जा रही है कि धीरे-धीरे उद्योगपति अपने उद्योगों को बीमार करते जा रहे हैं जिसका
प्रमाव मजदूर और मजदूरी पर पड़ता
है, उसकी आमदनी पर पड़ता है। मैं
कहना चाहता हूं कि उद्योगों में मजदूरों
की भागीदारी प्रबन्ध में मजदूरों की
भागीदारी होनी चाहिए। बहुत साल से
इस बात की मांग देश में चल रही है।
अगर कानून के हारा इस बात की
सरकार लाए तो सायद बीमार उद्योगों
की संख्या घटने की संभावना हो सकती
है और मजदूरों पर भी जो भार पड़ता
है उसकी रोका जा सकता है। इन
सब्दों के साथ मैं आग्रह करूंगा कि सरकार
इन सब बातों पर ध्यान करके अपने
बिल में इन बातों का समावेश करे।

श्री शंकर सिंह वाघेसाः वाइस चेयर-मैन महोदयं, बोनल के बारे में बहुत चर्चा हो गई है। पिछले थोड़े दिनों में दो-दो **अध्यादेश निकाले गये । मैं यह**ा चाहता हूं कि कम्परीहैंसिक बिल बारे में सोच धर एक साथ सब बातों को लाना चाहिए। दूसरे यह कहना चाहता हं कि बोनस व्यमीशन आप बैठाइये । क्योंकि बहुत से राज्य छट जाते हैं इसलिये यह बोनस कमीणन उन सब के लिए विचार करेगा । आप कहंगे कि यह स्टेट सब्जेक्ट है। मैं यह कहाँगा विः स्टेट सब्जेक्ट न मान कर बीनस क्षमीशन के नीचे पूरे लेवरसं वर्कसः कर्मचारी जो हैं उनका उसमें समावेश किया जाए। सैटऋफि की जो बाहा आती है तो मैं कहना चाहता हूं कि एक कम्पनी श्रमर नुकसान में हो तो अभी तो आप 8.33 बोनस देते हैं, नेवस्ट ईयर वह कम्पनी मुनाफा करती हूं तो सैटआफ के हिसाब से काट लिया जाता है तो मेरा कहना है कि इस सैटम्राफ सिस्टम को दूर किया चाए। बोनस को प्रोडेक्टीविटी: आउटपुट के साथ जोड़ा आए। गवर्नमेंट ग्रंडरटेकिंग्सः जित**नीः** हैं, करोड़ों रूपये का मुनाफा तमाती हैं, कोआपरेटिक कम्पनील हैं, जैसे अमूल है, करोड़ों रुपये मुनाफा कमाते हैं, सोगर मिल्क मिल हैं वह भी अरोड़ों रूपमा गुनाका कमा रहे हैं । हमारे: पब्लिक ग्रंडर-टेकिंग्स जो गवर्नभेट के नीचे हैं, कोश्रापरेटिक्स हैं इसमें जो काम करते हैं उनकी भी इसमें [श्री शंकर सिंह व घेला] हिस्सेदारी होनी चाहिए। इन शब्दों के साथ मैं अनुरोध वारूगा कि इन सब बातीं को सोच कर बोनस के बारे में जिससे सब को बोनस मिले, ऐसा बिल लाना चाहिए।

ग्रामीण विकास विभाग में राज्य मंत्री (भी चन्द्रसास चन्द्राकर) : उपसभाष्ट्राक्ष महोदय, यह जो विधेयक लाया गया है वह अत्यन्त ही सीधा-गादा केवल लाभ ही पहुंचाने वाला विधेयक है। किसी की भी इससे नुकसान नहीं हुआ है। इसको भैं, तो समझता हूं कि पास करने में देरी नहीं करनी चाहिए। भले ही कुछ लोगों ने साथ-साथ इस वात पर भी जोर दिया है, 2500 रुपये की सीमा को हटा कर सभी लोगों पर, जितने भी कर्मवारी काम करते हैं, उनकी मिलना चाहिए। हमारे एक भाई ने तो जो मैनेजेरियल स्टाफ है उनको भी जोड़ने की बात कही है। इस तरह से इस को सभी कर्मचारियों पर लागू करने की बात कही है। लेकिन वह अच्छी तरह से जानते हैं कि इसमें क्या दिक्कतें हैं।

माननीय सदस्य : इसको मान नीजिए अपप ?

श्री चन्द्रसाल चन्द्राकर: आप सभी जानते हैं कि इसमें नया दिक्कते हैं। दो आडिनेंस नयों लाये गयें यह सभी लोग जानते हैं कि इस आडिनेंस को लाने की नया आवश्यकता थी। देर आयद दुरुस्त आयद। देर में सही यह आडिनेंस आया। इसमें कोई शक्त नहीं हैं कि जितने भी मजदूर वर्ग है, समूचे देश के मजदूर वर्ग में बहुत प्रसन्नता है। यह मांग बहुत पहले से थीं इसलिए इससे भी सभी को प्रसन्नता है।

श्री क्षी० सत्यनारायण रेड्डी: तीसरा बिल भी स्रायेगा, देर से सही।

श्री चन्द्रलास चन्द्राकर: आप जानते हैं कि हमारी सरकार बहुत डेमोकेटिक हैं। समय पर जैसी मांग होती हैं, जैसे आवश्यकता होती हैं, जैसा धन होता हैं, उसके अनुसार हम हमेशा समय समय पर देश की आवश्यकताओं को देखते हुए, अविक स्थिति को देखकर काम करते हैं। यहीं एक ऐसी पार्टी है जो इन सारी चीजों पर ध्यान रखकर हमेशा मजदूरी का हित ध्यान में रखती है। ग्राप यह अच्छी: तरह से जानते हैं कि यही पार्टी हमारी पार्टी, यह बोनस एक्ट लाई है.. (क्नवघान)। असमें कोई-शव नहीं कि वर्कर्र की स्ट्रगल का श्रपने श्रपने भाषणों में जिक्र किया है। मैंने इसको सुना है। **ग्राप इ**सको एक बार नहीं, तीन बार, चार बार कहिये। मेरे कहने का मतलब यह है कि यह सही है कि विकास की स्ट्रगल हुई है, लेकिन इसमें सभी यनियन्स न भाग लिया है। हमारी सेन्ट्रल येनियन्स भी उसमें भी थी। सभी ने स्टगल किया है। लेकिन इसके साथ-साथ बनियादी तौर पर इस बात में कोई शक नहीं है कि जो मार्गे थीं उनको कांग्रेस पार्टी ने स्वीकार किया है। इसीलिए मैंने कहा कि यह जो विधेयक लाया गया है. यह बहत सोच विचार करके लाया गया है ग्रौर जिलनी भी मांगे थीं उनको ध्या**न** में रखकर लाया गया है। वैसे केवल दो सदस्यों ने इस ग्राडिनेंत का विरोध किया है। मैं समझता हूं कि भले ही उन्होंने यह बात कही हो, लेकिन दिल से वे इसका विरोध नहीं करेंगे। मेरा पक्का विश्वास है कि सदन में एक भी सदस्य ऐसा नहीं है जो इस बिल का विरोध करना चाहता हो।

बहुत सी बातें कही गई है। बोनस की सीमा 8 33 परसेन्ट की जगह 10 परसेन्ट करने की मांग की गई है। यह भी कहा गया है कि 2500 रु० की सीमा को बिल्कुल हटा दिया जाये। ऐसी बहुत-सी बातें हैं जिन पर सोच-विचार करने की जरूरत पडेगी। लेकिन म्राज ऐसा समय नहीं है कि इसमें ज्यादा समय लगाबा जाये क्योंकि भ्रगर हम इस सीमा को हटा देते हैं तो फिर से इन सारी चीजों पर विचार करना पड़ेगा । ट्रिपाटीइंट कंसलटेशन करना पड़ेगा। ग्रौर भी चीजें ऐसी हैं जिन पर सोचना पड़ेगा। जो मजदूर इस क्षेत्र में काम करते हैं, उनसे विचार-विमर्शं करना पड़ेगा। माननीय सदस्यो ने बहुत से सुझाव दिये है। श्री सुकूल

जी ने बहुत से सुझाव दिये हैं। इसमें कोई शक नहीं कि उन्होंने मजदूरों के क्षेत्र में काम किया है। उनको इस क्षेत्र का काफी प्रनुभव है। उनके बहुत से मुझाव व्यावहारिक भी हैं। हमारे विरोधः दल के माननाय सदस्यों ने भा सुझाव दिवे हैं। श्री कल्याणसुन्दरम् जो ने पूछा कि डाक वर्कर्स को इससे म्रलग क्यों किया गया है। संक्शन 32 में कुछ केटेगरीज को शामिल नहीं किया गया है। उसमें डाक वर्कर्स भी हैं। स्रौर भी केटेगरीज हैं जिनको शामिल नहीं किया गया है. जैसे वर्क चार्ज लेबर्ज हैं। ग्राज की परिस्थिति में इस बिल को पास करने में देर करने की जरूरत नहीं है। ग्राप इस चीज को श्रच्छी तरह से जानते हैं कि सन 1965 में बोनस एक्ट लाया गया था। ग्रब सन् 1985 में एक बार नहीं, दो बार यह बिल लाया गया है। श्राप यह देखेंगे कि हम समय के श्रन्भार विधान में परिवर्तन करते रहते हैं। पच्चीस साल तक किसी चीज को रोके नहीं रखते हैं। हमें जैसी अवश्यकता होती है, जैसं मरकार की भ्रार्थिक स्थिति होती हैं, उसके प्रमुसार चलते हैं।

भी सत्य प्रकाश मालवीय : ग्राप इस सीमा को हटा दीजिये।

_{उट्य}क्षी <mark>, चन्दूलाल चन्द्राकर :</mark> मैं इसना ही कह सकता हूं कि ग्राज हमारी जो स्थिति है उसमें हम इस सीमा को नहीं हटा सकते हैं। इसी प्रकार से जो श्रापने 8.33 परसेन्ट से बढ़ाकर सीमा 10 परसेन्ट करने की बात कही है, इसको भी हम स्वीकार नहीं कर सकते हैं। मैं समझता हूं कि जितने भी लोग मजदूरों के क्षत्र में काम करते हैं वे इस बिल के महत्व को समझते हैं जिन बहुत-सी चीजो की मांग की जा रही है उनको शामिल करना बहुत मुक्किल है। इन शब्दों के साथ इस बिल पर बहुत प्रधिक कहने की भावश्यकता नहीं हैं। इस बिल का उद्देश्य सब लोगों की मालम है। इसमें जो रिस्ट्रिनशन लगाई गई है उसको भी सब लोग जानते हैं। एसी स्थिति में मैं यही श्रन्रोध करूंगा कि ये जो दो रिजोल्यूशंस आए हैं उन को मेरा

विश्वास है कि सदन सर्व-सम्मत्ति से ग्रस्वीकार करेगा ग्रीर मेरा पक्का विश्वास है कि पूरी सद्भावना के साथ इस बिल को पास करेगा।

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): Now, I shall first take up the Resolution of Shri Pyarelal Khandelwal.

SHRI GHULAM RASOOL MATTO: Sir, I would request Mr. Khandelwal to withdraw his Resolution. I do not want this to be put to vote.

श्री प्यारेलाल खंडेलवाल: महोदय, इस ब्राशा के साथ कि मंत्रः महोदय हमारा वातों को मान लेंगे, मैं अपने संकल्प को वापिस लेता हं।

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): Has the hon. Member leave of the House to withdraw the Resolution?

(No. hon. Member dissented)

The Resolution was, by leave, withdrawn.

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): Now, I shall take up the other Resolution by Shri Vaghela. Do you also want to withdraw?

भी शंकर सिंह बाधेलाः जहां तक हमारी बात से श्रसहमति का सवाल है, ऐसा कोई प्राबलम नहीं है और मैं मानता हूं कि मंत्री महोदय ने जो बातें कही है. उन भावनाओं का इसमें समावेश करेंगे इसलिये ऐसी कोई प्राबलम नहीं है। इसलिये मैं इसको विद-ड्राकरता हूं।

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): Has the hon. Member leave of the House to withdraw the Resolution?

(No, hon. Member dissented)

The Resolution was, by leave, withdrawn.

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): I shall now put the motion moved by Shri Chandulal Chandrakar. The question is:

[Shri Santosh Kumar Sahu]

"That the Bill further to amend the Payment of Bonus Act, 1965, as passed by the Lok Sabha, be taken into consideration"

The motion was adopted.

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): We sha'l now take up clause by clause consideration of the Bill.

Clause 2 was added to the Bill.

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): Now, we shall take up clause 3 of the Bill. There is one amendment by Mr. Joseph. He is not present. So amendment is not pressed. The question is:

"That clause 3 stand part of the Bill."

The motion was adopted,

- Clause 3 was added to the Bill.

Clause 4 was added to the Bill.

Clause 1, the Enacting Formula and

the Title were added to the Bill.

SHRI CHANDULAL CHANDRAKAR: Sir, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): Before we take up the Appropriation Bill, there is one Special Mention by Mr. Vaghela. You please finish in two minutes,

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REFERENCE TO THE RAIDS ON KIRLOSKAR FIRMS

श्री शंकर सिंह वाघेला: (गुजरात) मान्यवर, भ्राज प्रेस में भ्रीर कल टी ब्वी ब भ्रीर रेडियो में जो न्युज है ——

"Raids on Kirloskar units reveal big tax evasion"

प्राज देश में कुछ ऐसे बड़े घराने हैं
जिनके ऊरर हमारे जिस मंत्री जी की
नजर लगी है और उनके श्राफिसर रेड
लगाकर कालाधन और टैक्स इवेजन की
पकड़कर श्रपना जो बजट का घाटा है
उसकी पूरा करने में मदद कर रहे हैं।
इसके लिये मैं उनको धन्यवाद देना हूं।
लेकिन बाइस चेयरमैन साहब, ये एकदो घराने नहीं है। पिछले 7-8 महीनों
में हमारी सरकार ने कई जगह छादे
मारकर कई बड़ बड़ लोगों को श्ररेस्ट
किया है। इसमें---

Mrugesh Jaikrishna of Ahmedabad was arrested about US dollars worth Rs. 46.63 lakhs seized from his couriers.

Second is, Kumari Narain of SIM Maneklal & Co. Then Om Prakash Navani. leading builders of Bombay, was subjected to the biggest ever income-tax raid which shook all the construction companies of Bombay.

Navani's case was followed by investigation on Kalpak Builders, 'Rizvi Builders, Bacham Builders, Pragati Builders and Bharat Builders of Bombay.

Diamond dealer S. J. Jhaveri was raided and diamonds worth Rs. 20 lakhs were seized. Six other diamond dealers were investigated following the raids on Jhaveri:

Overseas businessman, Rajinder Sethiz was jailed for defrauding banks.

A show cause notice was issued on Manu Chhabria, the Dubai-based businessman, on his acquisition of shares in the Shaw Wallace group.

Investigation on the dealings of the liquor tycoon, Vijay Mallya, especially his foreign exchange dealings.

Nusli Wadia's Bombay Dyeing cameunder scrutiny on charges of undervalua!ion of its DMT plant at Patalganga.

Orkay Silk Mills' dealings with the Japanese firm, C.I top and Co., were scrutinised by sending a team to Tokyo, which led to the arrest of Kapal Mehra.